GOVERNMENT OF INDIA MINISTRY OF PANCHAYATI RAJ RAJYA SABHA

UNSTARRED QUESTION NO. 1515

ANSWERED ON-02.08.2023

ELECTED WOMEN REPRESENTATIVES IN PANCHAYATI RAJ

1515. DR. C.M. RAMESH:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) the number of elected women representatives in Panchayati Raj in the country during the last three years, State-wise details thereof; and
- (b) the steps taken by Government to increase the number of women representatives and more participation of women in the Panchayati Raj, details thereof?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(SHRI KAPIL MORESHWAR PATIL)

(a) and (b) Article 243D of the Constitution of India provides not less than one-third reservation for women out of 'total number of seats to be filled by direct election in every Panchayat' and 'total number of offices of chairpersons in the Panchayats at each level'. However, 21 States and 2 Union Territories have gone even further and have made provisions of 50% reservation for women in Panchayati Raj Institutions in their respective State Panchayati Raj Acts/Rules. As per information available with the Ministry of Panchayati Raj, details of number of elected women representatives in Panchayati Raj Institutions of the States and Union Territories, covered under Part-IX of the Constitution of India, is placed at **Annexure**.

Further, Government has been encouraging increased involvement of women in the functioning of Panchayats through active participation in the Gram Sabha meetings for preparation of Gram Panchayat Development Plans and various schemes being implemented by the Panchayats. This Ministry has also issued advisories to the States to facilitate holding of separate Ward Sabha and Mahila Sabha meetings prior to Gram Sabha meetings, enhancing the presence and participation of women in Gram Sabha and Panchayat meetings, allocation of Panchayat funds for women centric activities, combating the evil of women trafficking, female foeticide, child marriage etc.

Annexure referred to in reply to part (a) and (b) of the Rajya Sabha Unstarred Question No. 1515 answered on 02.08.2023.

Details of number of elected women representatives in Panchayati Raj Institutions of the States and Union Territories covered under Part-IX of the Constitution of India.

| Sl. | State / Union Territory | Number of elected women representatives in |
|-----|---------------------------|--|
| No. | | Panchayati Raj Institutions |
| 1. | Andaman & Nicobar Islands | 306 |
| 2. | Andhra Pradesh | 78025 |
| 3. | Arunachal Pradesh | 3658 |
| 4. | Assam | 14609 |
| 5. | Bihar | 71046 |
| 6. | Chhattisgarh | 93392 |
| 7. | Dadra & Nagar Haveli | 47 |
| 8. | Daman & Diu | 92 |
| 9. | Goa | 571 |
| 10. | Gujarat | 71988 |
| 11. | Haryana | 29499 |
| 12. | Himachal Pradesh | 14398 |
| 13. | Jammu & Kashmir | 13224 |
| 14. | Jharkhand | 30757 |
| 15. | Karnataka | 51030 |
| 16. | Kerala | 9630 |
| 17. | Ladakh | 515 |
| 18. | Lakshadweep | 41 |
| 19. | Madhya Pradesh | 196490 |
| 20. | Maharashtra | 128677 |
| 21. | Manipur | 880 |
| 22. | Odisha | 56627 |
| 23. | Puducherry* | - |
| 24. | Punjab | 41922 |
| 25. | Rajasthan | 64802 |
| 26. | Sikkim | 580 |
| 27. | Tamil Nadu | 56407 |
| 28. | Telangana | 52096 |
| 29. | Tripura | 3006 |
| 30. | Uttar Pradesh | 304538 |
| 31. | Uttarakhand | 35177 |
| 32. | West Bengal | 30458 |
| | Total | 1454488 |

^(*) Panchayat elections in Puducherry have not been conducted after 2011.